

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 326
CP-30(ND)/2023

IN THE MATTER OF:

M/s. Savita Rani Pahwa & Ors. Petitioner/Applicant
Vs.
Pahwa Apartment & Pvt Ltd. Respondent

Order under Section 241-242 of the Companies Act

Order delivered on 13.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :
For the Respondent : Mr. Sahil Khurana, Adv. For R-2 & 3

ORDER

None appears for the Petitioner. Ld. Counsel appears for the Respondent. One week time granted to Respondent to bring the reply affidavit on record.

Rejoinder, if any, shall be filed within one week.

List the matter **on 29.07.2024.**

-Sd-
(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay